

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 115**

**C.P. (IB)/110(CH)2024**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Ashish Gupta**

...

**Respondent**

**Under Section: 95(1), IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner-RP** : Mr. Amol K. Dalela, Advocate.

**For the Personal Guarantor** : Mr. Puru Gupta, Advocate.

**ORDER**

It is stated by learned counsel for the petitioner that two other petitions against the personal guarantor are pending for consideration on 20.08.2024 filed by the same bank. So, let this matter be also put for the same date.

In the meantime, the bank may suggest the name of the RP, if desire.

List on 20.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**